

| 1   | 2                         | 3        | 4        | 5        | 6        | 7        | 8        |
|-----|---------------------------|----------|----------|----------|----------|----------|----------|
| 30. | Chandigarh                | 21.10.08 | 22.10.08 |          |          | 22.12.08 | 22.12.08 |
| 31. | Dadra and Nagar<br>Haveli | 17.09.08 | 17.09.08 |          |          |          |          |
| 32. | Daman and Diu             | 17.09.08 | 17.09.08 |          |          |          |          |
| 33. | Delhi                     | 08.09.08 | 01.09.08 | 30.06.09 | 01.10.09 | 01.10.09 |          |
| 34. | Lakshadweep               | 25.10.08 | 22.09.08 |          |          |          |          |
| 35. | Puducherry                | 31.10.08 | 01.11.08 |          |          |          |          |

#### **Misuse of law for protection of SCs and STs**

†835. DR. PRABHA THAKUR: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether some cases of misuse of law related to punishment on use of abusive language against the people of SC and ST community by some people for their self-interest or with malafide intention have come to the notice of Government;

(b) whether Government will consider to make this law more practical and justified so that nobody could misuse such laws made with an intention to provide social justice;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) Incidence of false cases under the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 was indicated by some agencies.

(b) to (c) The objective of the said Act is to prevent the commission of offences of atrocities against members of the Scheduled Castes and the Scheduled Tribes. However, for dealing with specific false cases, relevant Sections of the IPC can be invoked by the concerned agencies.

#### **Survey on population of backward classes**

†836. SHRI SHIVANAND TIWARI:

SHRI RAJ MOHINDER SINGH MAJITHA:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether it is a fact that as per a recent Government's survey, the population of backward classes in the country has been estimated 38.5 per cent at national level;

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†Original notice of the question was received in Hindi.

- (b) if so, the details thereof;
- (c) whether this population is lesser than the population estimated by the Mandal Commission; and
- (d) if so, the reasons for decrease in the population?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) No, Sir.

(b) to (d) Does not arise.

#### **District Disability Rehabilitation Centres in Andhra Pradesh**

837. SHRI M.V. MYSURA REDDY:  
SHRI NANDAMURI HARIKRISHNA:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the number of District Disability Rehabilitation Centres in the State of Andhra Pradesh (A.P.);
- (b) the details of schemes that are being implemented in Andhra Pradesh under Persons with Disabilities Act, Deendayal Disabled Rehabilitation Scheme, Assistance for Disabled Persons for purchase of Aids and Appliances, etc. during the last five years, year-wise and scheme-wise; and
- (c) the number of beneficiaries of the above schemes in the last five years, year-wise and scheme-wise?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) There are four District Disability Rehabilitation Centres in the State of Andhra Pradesh.

(b) During the last five years, the following Central Schemes of the Ministry for the welfare of persons with disabilities are being implemented in different States including the States of Andhra Pradesh:—

- (i) Under the Scheme for implementation of Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995, funds are released for providing rehabilitation services, creation of barrier-free environment in public buildings etc.
- (ii) Under the Assistance to persons with disabilities for purchase/fitting of Aids and Appliances Scheme, assistance is provided to the needy disabled persons in procuring and fitment of aids and appliances for their physical, social and psychological rehabilitation. During the year 2007-08 and 2008-09, when State specific notional allocation had been made under the scheme, Rs. 15.29 crores and Rs. 13.37 crores had been released for the State of Andhra Pradesh.